

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-526/2015

New Delhi, this the 13th day of July, 2016.

Hon'ble Mr. Shekhar Agarwal, Member (A)

Sh. Jagpal Singh,
Aged 61 years,
S/o Sh. Narpat Singh,
Ex. Traffic Supervisor, DTC, GNCTD,
R/o D-133, Gali No.-8,
Rajiv Nagar, Bhopura (DLF),
Ghaziabad, Pin Code-20105
(By Advocate: Sh. N. Gautam) ... Applicant

Versus

1. The Chairman cum-MD,
Delhi Transport Corporation,
DTC Hqrs., I.P. Estate,
New Delhi-110002.
2. The Dy. C.G.M. (Admn./Pension),
Through CMD-DTC,
Delhi Transport Corporation,
I.P. Estate, N. Delhi – 110002.
3. The Depot Manager,
Srinivas Puri Depot,
D.T.C. New Delhi.
(By Advocate : Sh. Sarfaraz Khan) ... Respondents

ORDER (ORAL)

Heard the parties.

2. Learned counsel for the applicant submitted that as per the circular dated 27.11.1992 issued by the respondents (Annexure A/1) any employee who does not exercise any option within the prescribed period of 30 days would be deemed to have opted for a pension scheme benefit. Learned counsel stated that the applicant never exercised any option and as such by default he was covered

under the pensionary scheme. However, the respondents have not extended pensionary benefits to him despite a number of representations being made.

3. Learned counsel for the respondents on the other hand argued that as per their record, no detailed representation has been made by the applicant for release of pensionary benefits to him. He submitted that in case, such a representation is made by the applicant, then the respondents were prepared to consider the same and pass appropriate orders.

4. In view of the aforesaid arguments of both sides, this OA is disposed of by permitting the applicant to submit a detailed representation to the respondents within 15 days. In the event of such a representation being made, the respondents shall take a decision on the same and pass appropriate orders within 6 weeks. In case applicant is still aggrieved by the order passed by the respondents, he shall be at liberty to avail of his remedies under law. No costs.

**(Shekhar Agarwal)
Member (A)**

/ns/